

Annexure-7

Tamra Dhatu Udyog Private Limited

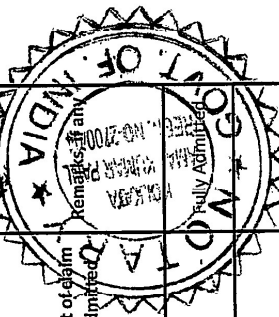
Date of commencement of CIRP : 25.05.2022

List of Creditors (Version 2.0) drawn as on 20.07.2022 (Updated List of creditors)

(Earlier List of Creditors (Version 1.0) drawn as on 15.06.2022)

List of Operational Creditors (Government dues)

Sl. No.	Details of Claimant		Details of claim received		Details of claim Admitted				Amount of mutual dues, that may be set-off	Amount of claims under verification	Amount of claim not admitted	(Amount in ₹)
	Department	Government	Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Whether related party?	% of voting share in CoC, if applicable				
1	Commissioner of Commercial Taxes, Directorate of Commercial Taxes, Government of West Bengal	Central Government	08.06.2022	₹ 32,03,680.00	₹ 32,03,680.00	Demand on Traces Website	No	-	₹ -	₹ -	₹ -	₹ -
2	Commissioner of Commercial Taxes, Directorate of Commercial Taxes, Government of West Bengal	State Government	08.06.2022	₹ 5,89,49,954.00	₹ 2,12,650.00	Demand under WB/VAT, CST and WB Entry Tax	No	-	₹ -	₹ 83,49,313.00	₹ 64,40,471.65	Refer Remark 1
3	Employee Provident Fund Organisation	Central Government	08.06.2022	₹ 97,259.00	₹ 97,259.00	Demand under 14B & 70 of Employees Provident Funds Miscellaneous Provisions Act, 1952	No	-	₹ -	₹ -	₹ -	Fully Admitted



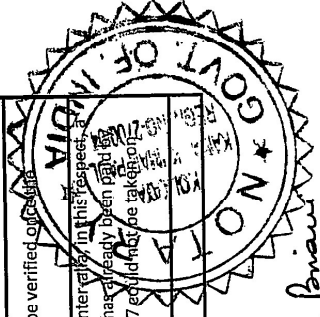
Mamta Binani
 Resolution Professional
 In the Matter of Tamra Dhatu Udyog Private Limited
 Regn. No. IBBI/PA-002/IP-N00086/2017-18/10227

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	4	5	6	Total
Employees State Insurance Corporation	Central Government	08.06.2022	₹ 65,054.00	₹ 65,054.00
The Additional Director General, Directorate of Revenue Intelligence, Kolkata Zonal Unit	Central Government	15.06.2022	₹ 11,28,25,014.00	₹ -
Department of Trade and Taxes (Delhi GST)	Central Government & State Government	11.07.2022	₹ 16,65,537.00	₹ -
Total			₹ 17,68,06,498.00	₹ 35,78,643.00

Note

- The claim amounting to Rs. 4,39,47,520 pursuant to the pending litigations has been kept under contingent claim. Pending clarification on the amount of Rs. 83,49,313/- it has been kept under verification. The same would be verified once the required documents/clarifications are provided by the claimant. An amount of Rs. 64,40,471 has not been admitted on account of demand already paid/adjusted/settled in settlement scheme. An amount of Rs. 5,06,63,979 has been kept under contingent, because the relevant show cause notice vide serial number DRI/KZU/CF/Enq-178(INT-09)/2018/4744 4749 dated 02.09.2019 has been kept in abeyance and interest in this respect, a Special Leave Petition is also pending against Hon'ble Gujarat High Court decision in the case of M/s Maxim Tubes Company Pvt. Ltd. vs Union of India before Hon'ble Supreme Court. Further, an amount of Rs. 1,84,20,958 has already been paid by the Corporate Debtor towards custom duty which is the subject matter of the claim hence rejected. Also, Since the custom duty amount in the form of IGBT itself is already sub-judice as on this date, claim of Rs. 4,37,40,077 should not be taken into account of interest.
- An amount of Rs. 16,65,537.00 has been kept under verification, pursuant to clarification sought from the claimant. The same would be verified once the required documents/clarifications are provided by the claimant.



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